

FIR No. 373/18  
PS: North Rohini  
State Vs Meenu Mittal  
U/s 420/467/468/471/120B/174A IPC

**14.05.2020**

Fresh supplementary charge-sheet received.  
Present : Ms. Tanya Uppal, Ld. APP for State.

Accused Meenu Mittal is stated to be in J.C.

**Charge-sheet be sent to the concerned Court through  
Facilitation Centre for 05.06.2020 or for any other day when the Court  
resumes normal functioning.**

**(GOPAL KRISHAN)  
Duty MM: North West  
Rohini: Delhi/14.05.2020**

FIR No. 79/20  
PS: Prem Nagar  
State Vs Amit  
U/s 498A/304B/34 IPC

**14.05.2020**

Fresh supplementary charge-sheet received.

Present : Ms. Tanya Uppal, Ld. APP for State.

Accused Amit is stated to be in J.C.

Accused Chanderwati is stated to be not arrested.

**Charge-sheet be sent to the concerned Court through  
Facilitation Centre for 05.06.2020 or for any other day when the Court  
resumes normal functioning.**

**(GOPAL KRISHAN)  
Duty MM: North West  
Rohini: Delhi/14.05.2020**

THROUGH VIDEO CONFERENCING

FIR No.369/18

PS: Maurya Enclave

State Vs Irshad @ Mota

U/s 356/379/411

**14.05.2020**

Present : Ms. Tanya Uppal, Ld. APP for State.

Sh. Sunil Tiwari, Ld. Counsel for applicant/accused.

This is an application for rectification of FIR number in bail order dated 11.05.2020 passed by Sh. Pritu Raj, Ld. Duty MM.

It is submitted by Ld. Counsel for applicant that the applicant was granted interim bail vide order dated 11.05.2020 passed by Sh. Pritu Raj, Ld. Duty MM but inadvertently wrong FIR number 365/19 PS Maurya Enclave was mentioned in the initial bail application and accordingly in the said bail order, in place of correct FIR No. 369/18 PS Maurya Enclave. Ld. Counsel further submits that though the wrong FIR number was mentioned inadvertently in the initial bail application, however, copy of correct FIR was attached along with the application.

Submissions heard. Record perused.

Perusal of record reveals that copy of correct FIR ie., FIR No. 369/18, PS Maurya Enclave, was attached by the applicant along with the initial bail application.

The reply to the said bail application filed by the IO is also part of record, wherein IO has mentioned the FIR as 369/18 PS Maurya Enclave.

Therefore, in view of the submissions and facts on record, the application for rectification of FIR number in the bail order dated 11.05.2020, stands allowed and it is ordered that the FIR number be read as 369/18, PS Maurya Enclave in place of FIR No. 365/19 in the aforesaid order dated 11.05.2020.

Let copy of this order along with order dated 11.05.2020 be sent to the Jail Superintendent concerned for compliance.

Copy of the order be sent to Ld. Counsel for applicant through mail/ whatsapp forthwith and be also uploaded on the official website today itself.

Proceedings be sent to the concerned court.

**(GOPAL KRISHAN)**  
**Duty MM: North West**  
**Rohini: Delhi/14.05.2020**

THROUGH VIDEO CONFERENCING

FIR No. 58/2020

PS: Shalimar Bagh

State Vs Aryan @ Akash Kumar

U/s 380/411 IPC

**14.05.2020**

**A bail application filed on behalf of the accused Aryan is taken up today.**

Present : Ms. Tanya Uppal, Ld. APP for State (in person)  
Ld. Counsel for the applicant / accused (through VC).  
Reply received from IO/SHO is taken on record.  
Heard. File perused.

It is submitted by the Ld. counsel for the accused that accused has been falsely implicated in the present case and is in JC since 20.02.2020 and the matter requires urgent hearing because wife of the applicant/accused is in advance stage of pregnancy and the applicant has a two year old child also and there is no one except accused to take care of his family members. Applicant is no more required for the purpose of investigation. It is further submitted by Ld. counsel that in none of the cases, accused has been convicted earlier for the similar offences and IO has failed to place on record the factum of any previous conviction of the accused for similar offences. At the end, it is prayed that accused be enlarged on bail.

Ld. APP for State has opposed the bail application stating that the applicant may commit similar offences, if granted the benefit of bail.

Investigation qua the applicant / accused is stated to be complete by IO. No previous conviction has been brought on record by IO. Accordingly, in the overall facts and circumstances of the case, the present bail application is allowed and accused is admitted to bail subject to furnishing of personal bond in the sum of Rs.20,000/- with a surety of like amount, subject to satisfaction of concerned Jail Superintendent.

Jail Superintendent is directed to release the accused only after verification of address of accused as well as his surety and send the bail bonds to the concerned court after resumption of normal court work.

Copy of the order be sent to Jail Superintendent, Tihar for compliance. Copy of the order be sent to Ld. Counsel for applicant through mail/ whatsapp forthwith and be also uploaded on the official website today itself.

Application alongwith order be sent to concerned court.

**(GOPAL KRISHAN)**  
**Duty MM: North West**  
**Rohini: Delhi/14.05.2020**

FIR No. R-5486/18

PS: Subhash Place

Sunder Marketing Associates Pvt Ltd vs. SBO Export Pvt Ltd.

U/s 138 of N.I Act.

**14.05.2020**

**Matter is taken up on the report of the Deputy Superintendent Central Jail No. 1 Tihar and subsequent report of Ahlmad.**

Present : Ms. Tanya Uppal, Ld. APP for State.

None for the applicant.

Report perused.

Perusal of the report reveals that the applicant was directed to be released on furnishing of personal bonds to the extent of Rs. 90,000/- to the satisfaction of Jail Superintendent vide order dated 11.05.2020 of Sh. Pritu Raj, Ld. Duty MM and copy of the aforesaid order was directed to be sent to the Jail Superintendent for compliance. However, report from Deputy Superintendent Central Jail No. 1 Tihar was received on 12.05.2020 to the effect that name as well as other details of the accused be furnished for compliance of order dated 11.05.2020.

Since, as per report of Ahlmad, only name and father's name (ie., Manoj Kumar S/o Late Om Prakash) of the applicant / accused could be traced out from the available record, therefore, said information was sent to the Jail Superintendent, Tihar on 12.05.2020 for compliance. However, a second report from Deputy Superintendent Central Jail No. 1 Tihar was received on 13.05.2020 to the effect that the accused Manoj Kumar S/o Late Om Prakash could not traced from the Jail record, whereupon the Ahlmad was directed to telephonically inform the counsel for the applicant about the report of Jail Superintendent and obtain the correct details from the counsel of the applicant.

In compliance of the abovesaid directions of the court, a report has been furnished by the Ahlmad to the effect that as per information received from counsel for the applicant, the accused is presently lodged in Kasana Jail, Noida, U.P.

In view of the aforesaid report of Ahlmad, let order dated 11.05.2020 along with copy of this order be sent to the Jail Superintendent, Kasana Jail, Noida, U.P for compliance through DCP North West Delhi. Let copy of this order as well as order dated 11.05.2020 be sent to DCP North West Office through Naib Court ASI Man Mohan Singh (attached with this court for today).

Be listed for compliance report of DCP regarding receipt of copy of order dated 11.05.2020 as well as this order by Jail Superintendent, Kasana Jail, Noida, U.P, on 16.05.2020.

**(GOPAL KRISHAN)**  
**Duty MM: North West**  
**Rohini: Delhi/14.05.2020**